

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

original Application No. 574 of 2003
original Application No. 575 of 2003

Jabalpur, this the 27th day of August, 2003

Hon'ble Shri D.C. Verma, Vice Chairman (Judicial)
Hon'ble Shri Anand Kumar Bhatt, Administrative Member

A. Original Application No. 574 of 2003 -

1. Abdul Rajjak Khan,
S/o Shri Abdul-Rashd Khan,
Dat of birth 7-12-1978,
R/o House No. 10, Gandhi Street,
Badwali Mazsid Road, Jahangirabad,
Bhopal.
2. Kashiram Gangal,
S/o. Shri Ratiram Gangwal,
aged 43 years, R/o. H. No.
5442, Krishna Nagar Colony,
Karod, Bairasia Road, Bhopal. ... Applicants

B. Original Application No. 575 of 2003 -

1. M.M. Mitra, s/o Late Shri
P.N. Mitra, Aged about 56
years, R/o. 154, Press Colony,
Anand Nagar, Bhopal.
2. S.R. Parte,
S/o Late Shri N.R. Parte,
aged 44 years, R/o Type-II/45,
P & T Colony, Bairasia Road,
Bhopal.
3. Ram Singh Meena, s/o Shri Devi
Ram Meena, Age about 42 years,
R/o. Type I/30, P & T Colony,
Bhadbhada Road, Bhopal.
4. Ghanshyam Marmat, s/o late Shri
Dayaram Marmat, Aged about 39
years, R/o H. No. 300, Ram Mandir
Road, Anand Nagar, Bhopal.
5. Ram Kumar Batham, s/o late Shri
Premnarayan Batham, Aged about
35 years, R/o A-829, New Ashoka
Garden, Raisen Road, Bhopal. ... Applicants

(By Advocate - Shri S. Paul in both the OA's)

Versus

1. Union of India, Through its
Secretary, Ministry of Communication,
Department of Posts, Dak Bhavan,
New Delhi.
2. Director General (Posts),

Life Insurance Directorate,
New Delhi.

3. Chief Post Master General,
Madhya Pradesh Circle,
Hoshangabad Road,
Bhopal.
4. Chief Post Master General,
Chhattisgarh Pradesh Circle,
Raipur.

COMMON ORDER (ORAL)

By D.C. Verma, Vice Chairman (Judicial) -

The applicants have prayed for quashing of the order dated 22.08.2003 (Copy Annexure A-1) by which the applicants were transferred from Bhopal Circle to Raipur Circle (Chhattisgarh). The submission of the learned counsel for the clause of applicants is that the transfer liability of Group-D employees of the Department of Posts on All India basis has been deleted vide order dated 23rd August, 1990 (Annexure A-2). The transfer liability of Group-C and Group-D employees were made within the circle. The submission is that the respondents have transferred the applicants (Group-D employees) outside the circle i.e. Raipur Circle, Chhattisgarh. The applicants have already made representations against the same. Copies of which has been annexed as Annexure A-4 in OA No. 574/2003 and Annexure A-7 in OA No. 575/2003. The same has not yet been disposed of by the respondents till date.

2. The counsel for the applicants have been heard at some length and the documents on records has also been perused.

3. It is provided that the respondents shall dispose of the applicants representations (Annexure A-4 in OA No. 574/03 and Annexure A-7 in OA No. 575/2003) at an early date by a speaking order. The decision so taken shall be communicated to the applicants. In case the applicants have any grievances thereafter, it would be open for them to approach the Tribunal after exhausting the departmental remedies available

to them. It is also provided that the applicants shall be allowed to continue in their present posts till the representations (Annexure A-4 in OA No. 574/2003 and Annexure A-7 in OA No. 575/2003) are decided and the operation of the order dated 22.08.2003 (Annexure A-1) shall remain stayed till that date. In case the applicants wishes to file fresh representations/^{that} they may do so within a period of one week and the respondents shall decide the same as per the rules. The original Applications stand decided accordingly.

Anand Kumar Bhatt
(Anand Kumar Bhatt)
Administrative Member

(D.C. Verma)
Vice Chairman (J)

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